

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: 23 FEB 1994

APPLICATION NO(s) 301 of 1994.

APPLICANTS: Gopal

v/s.

RESPONDENTS: Chief Supdt. CTO, B'lore
and others.

TO.

1. Dr.M.S.Nagaraja, Advocate, No.11, First Cross,
Second Floor, Sujatha Complex, Gandhinagar,
Bangalore-9.
2. The Chief Superintendent,
Central Telegraph, Bangalore-1.
2. Sri.M.S.Padmarajaiah, CGSC,
High Court Bldg, Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by
the Central Administrative Tribunal, Bangalore.

-xxx-

Please find enclosed herewith a copy of the
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal
in the above mentioned application(s) on 17-02-1994.

Copy read

JG

23/2/94

gm*

Issued
23/2/94

for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

QC

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

ORIGINAL APPLICATION No.301/94

THURSDAY, THIS THE 17TH DAY OF FEBRUARY, 1994

SHRI JUSTICE P.K. SHYAMSUNDAR

... VICE CHAIRMAN

SHRI T.V. RAMANAN

... MEMBER (A)

Shri Gopal
Aged 37 years,
S/o Sri Shivaram
1/2, 4th Main
Matadahalli
Bangalore - 560 032

... Applicant

(By Advocate Dr. M.S. Nagaraja)

Vs.

1. The Chief Superintendent,
Central Telegraph Office,
Bangalore.
2. The Director,
Telecom,
Bangalore Area,
Bangalore - 560 009.
3. Union of India,
represented by
Secretary to Government,
Ministry of Communications,
Sanchar Bhavan,
New Delhi.
4. The Chief General Manager,
Telecom,
Karnataka Circle,
Bangalore - 560 008.

... Respondents

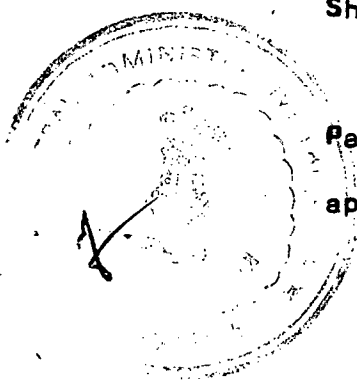
(By Advocate Shri M.S. Padmarajaiah,
Senior Standing Counsel for Central Govt.)

ORDER

Shri Justice P.K. Shyamsundar

After having heard Dr. Nagaraja, we direct Shri M.S. Padmarajaiah, Standing Counsel to take notice. We find that applicant has still to exhaust one more remedy by filing a

...2/-

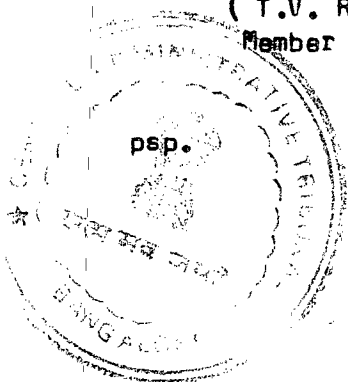


revision petition. He has not exhausted that remedy. In similar circumstances, we have directed applicant, to exhaust the remedy before seeking any relief from the Tribunal. (see order in OA 486/93). Accordingly, we ^{make} a direction to the applicant to approach the revision authority and subject to the outcome of the same, it will be open to him to seek any further ^{order} direction from us, if necessary.

2. With this observation, this application stands disposed off. However, we think it just and proper to stay the recovery of the alleged loss of revenue to Government referred to in the OA till the revision petition is disposed off, subject, however to the condition that the applicant files a revision petition within six weeks from the date of this order.

Sd-
(T.V. Ramanan)
Member (A)

Sd-
(P.K. Shyamsundar)
Vice Chairman



TRUE COPY

Sd-
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE